

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 6334 of 2018

Cicilia Bara & Others

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners

: Mr. Sabyasanchi, Advocate

For the Respondent-State

: Mr. Manav Poddar, A.C. to A.A.G.-I

06/29.06.2020. Heard Mr. Sabyasanchi, learned counsel for the petitioners and Mr. Manav Poddar, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The respondents are directed to file counter affidavit within a period of four weeks.

Post thereafter.

(Sanjay Kumar Dwivedi, J.)

Ajay/